GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(9)/LA-2012/ Constlaw/149-161 Dated 01/10/2012

To

The Special Secretary (GAD),
General Administration Department,
Government of NCT of Delhi
2nd Level, A-Wing,
Delhi Secretariat,
New Delhi.

Sub: Gazette Notification of the Delhi Entertainments and Betting Tax (Amendment) Act, 2012 (Delhi Act 12 of 2012)

Sir,

I am directed to forward herewith two copies of the subject cited notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV)–Extra-Ordinary today itself. It is requested that at least 10 copies of the same may be sent to this Department as soon it is received from the press.

Yours faithfully,

Encl: As above

(Tarun Sahrawat)
Addl. Secretary (Law, Justice & L.A.)

No. F.14(9)/LA-2012/ Constlaw/149-161 Dated 01/10/2012

Copy together with the copy of enclosures forwarded for information and necessary action to:-

1. The Secretary, Government of India, Ministry of Home Affairs, New Delhi (with 5 copies).
2. The Secretary, Govt. of India, Ministry of Finance, Deptt. of Revenue, North Block, New Delhi.
3. The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi (with 2 copies)
4. The Pr. Secretary to Lieutenant Governor, Delhi, Raj Niwas, Delhi-110054.
5. The Pr. Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
6. The Secretary to Finance Minister, Govt. of NCT of Delhi, Delhi Secretariat, 6th Level, I.P. Estate, New Delhi.
7. The Secretary to Minister of Law, Justice & Legislative Affairs, Govt. of NCT of Delhi, Delhi Secretariat, 7th Level, I.P. Estate, New Delhi.
8. The OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
9. The Pr. Secretary (Finance), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
10. The Commissioner, Excise, Entertainment, Luxury and Betting Tax, Govt. of NCT of Delhi, L-Block, Vikas Bhawan, I.P. Estate, New Delhi.
11. The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.
12. The Deputy Secretary (Admn), Deptt. of Law, Justice & L.A for uploading on Department's website.

(Tarun Sahrawat)
Addl. Secretary (Law, Justice & L.A.)

(TO BE PUBLISHED IN PART-IV OF THE DELHI GAZETTE-EXTRAORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFIARS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F. 14(9)/LA-2012/ Cons2law/148 Dated: 01/10/2012

NOTIFICATION

No. F.14(9)/LA-2012/ Cons2law/148 -The following Act passed by the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on 21st September, 2012 and is hereby published for general information:-

"THE DELHI ENTERTAINMENT AND BETTING TAX (AMENDMENT) ACT, 2012
(DELHI ACT 12 OF 2012)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on 06th September, 2012)

(21st September, 2012)

An Act to further amend the Delhi Entertainment and Betting Tax Act, 1996

Be it enacted by the Legislative Assembly of National Capital Territory of Delhi in the Sixty-third Year of the Republic of India as follows:-

1. Short title and commencement. – (1) This Act may be called The Delhi Entertainment and Betting Tax (Amendment) Act, 2012.

(2) It shall be deemed to have come into force on the 1st day of April,1998, the date from which the Delhi Entertainment and Betting Tax Act, 1996 came into force.

2. Amendment of section 2.- In the Delhi Entertainment and Betting Tax Act, 1996, in section 2, in clause (m) for the explanation, the following explanations shall be substituted, namely:-

"Explanation 1: Any subscription raised, contribution received or donation collected in connection with an entertainment, where admission is partly or entirely by tickets/invitation specifying the amount of admission or reduced rate of ticket shall be deemed to be payment for admission;

Explanation 2: Any sponsorship amount paid or value of goods supplied or services rendered or benefits provided to the organizer of an entertainment programme in lieu of advertisement of sponsor's product/brand name or otherwise shall be deemed to be payment for admission.".

01/10/12

(Tarun Sahrawat)
Addl. Secretary (Law, Justice & L.A.)

(दिल्ली राजपत्र असाधारण के भाग – IV में प्रकाशनार्थ)

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
(विधि, न्याय एवं विधायी कार्य विभाग)
आठवॉ तल, सी–विंग, दिल्ली सचिवालय, नई दिल्ली

सं0 फा0 14(9)/एलए–2012/Cons/Laws/148 दिनांक 01/10/2012

अधिसूचना

सं0 फा0 14(9)/एलए–2012/Cons/Laws/148– राष्ट्रीय राजधानी क्षेत्र दिल्ली के उप–राज्यपाल की दिनांक 21 सितम्बर, 2012 को मिली सहमति के पश्चात् दिल्ली विधानसभा द्वारा पारित निम्नलिखित अधिनियम जनसाधारण की सूचनार्थ इसके द्वारा प्रकाशित किया जा रहा है :–

"दिल्ली मनोरंजन और बाजी कर (संशोधन) अधिनियम, 2012
(2012 का दिल्ली अधिनियम 12)

(6 सितम्बर, 2012 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यथा पारित)

[21 सितम्बर, 2012]

दिल्ली मनोरंजन और बाजी कर अधिनियम 1996 में संशोधन करने के लिये अधिनियम ।

भारत गणराज्य के तिरसठवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो :–

1 **संक्षिप्त शीर्षक, विस्तार एवं प्रारंभ** :– (1) इस अधिनियम को दिल्ली मनोरंजन एवं बाजी कर (संशोधन) अधिनियम, 2012 कहा जा सकेगा।

(2) यह पहली अप्रैल, 1998 से प्रवृत्त मान लिया जायेगा जिस तिथि को दिल्ली मनोरंजन एवं बाजीकर अधिनियम, 1996 प्रवृत्त हुआ।

2 **धारा 2 में संशोधन** :– दिल्ली मनोरंजन एवं बाजीकर अधिनियम, 1996 की धारा 2 के खंड (ड) में स्पष्टीकरण के स्थान पर निम्नलिखित स्पष्टीकरण प्रतिस्थापित किये जायेंगे, अर्थात् :–

स्पष्टीकरण–1 : किसी ऐसे मनोरंजन के संबंध में लिया गया चन्दा, प्राप्त अंशदान या एकत्रित दान जहां प्रवेश या आंशिक रूप से टिकटो/आमंत्रण से होता है जिस पर प्रवेश की राशि या टिकट की घटी दर का उल्लेख हो उसे प्रवेश के लिए भुगतान माना जायेगा।

स्पष्टीकरण–2 : किसी प्रायोजक के उत्पाद/ब्रांड नाम या अन्यथा रूप में विज्ञापन के स्थान पर किसी मनोरंजन कार्यक्रम के आयोजक को भुगतान की गई कोई प्रायोजक राशि या पूर्ति किए गए समान या प्रदाय की गई सेवाओं का मूल्य या उपलब्ध कराए गए लाभों को प्रवेश के लिये किया गया भुगतान माना जायेगा।

तरून सहरावत

(तरून सहरावत)
अतिरिक्त सचिव (विधि, न्याय एवं विधायी कार्य)